

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 201
Appeal No. 04/252/JPR/2024
Under Section 252 of
Companies Act, 2013

In the matter of:

Anita Singh & Anr.

.... Appellants

Versus

Union of India & Anr.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Appellant : Ramanuj Sharma, Adv.
For the Respondent : Aditya Khandelwal, Adv.

ORDER

Heard Mr. Ramanuj Sharma, Adv. appearing on behalf of the Appellant. Mr. Aditya Khandelwal, Adv. appearing on behalf of Respondent No. 2. There is no representation on behalf of ROC, Jaipur. Learned counsel for the appellant will file affidavit of service within 7 days. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 27.05.2024.



(Ashish Verma)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 08, 2024